

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No.1
Supplementary List

C.P. (IB)/18(CH)2024

IN THE MATTER OF:

M/s Jeena & Co.

Versus

..Petitioner-Operational Creditor

Rk Wind Limited

...Respondent-Corporate Debtor

Under Section: 9, IBC 2016

Order delivered on 25.01.2024

CORAM:

**DR. PSN PRASAD,
HON'BLE MEMBER (J)**

**SHRI UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)**

PRESENT:

For the Petitioner

: Mr. Saurabh Prakash, Advocate

ORDER

Heard the submissions made by the learned counsel for the Petitioner-Operational Creditor. The Petitioner-Operational Creditor is directed to file short affidavit regarding maintainability of the petition. The Petitioner-Operational Creditor is prayed for grant of 10 days' time. Time prayed for is granted. Let this matter be posted on 29.02.2024.

**Sd/-
(DR. PSN PRASAD)
HON'BLE MEMBER (J)**

**Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)**